## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 348 OF 2017

Dated: 4<sup>th</sup> December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

## In the matter of:

West Bengal Power Development Corporation Ltd. .... Appellant(s)

Vs.

West Bengal Electricity Regulatory Commission .... Respondent(s)

Counsel for the Appellant(s) : Mr. Akshay Shandilya

Counsel for the Respondent(s) : Mr. C.K. Rai

Mr. Sachin Dubey for R-1

## **ORDER**

Learned counsel appearing for the Appellant prays for another four weeks' time to file rejoinder to the reply filed by Respondent No. 1.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to move an application for condonation of delay in filing rejoinder on or before 02.01.2019 after duly serving copy to the other side.

List this matter on <u>17.01.2019</u>, as requested by the learned counsel appearing for the Appellant.

(Ravindra Kumar Verma)
Technical Member

(Justice N.K. Patil) Judicial Member

bn/kt